The Tamil Nadu Agricultural Service Co-Operative Societies (Appointment of Special Officers) Act, 1986

Act 17 of 1986

Keyword(s):
Agriculture, Agricultural Service Co-Operative Society, Committee, Co-Operative Societies Act, Primary Co-Operative Society

The following Act of the Tamil Nadu Legislature received the assent of the Governor on the 17th February 1986 and is hereby published for general information:—

**ACT No. 17 OF 1986.**

An Act to provide for the appointment, in the public interest, of Special Officers for agricultural service co-operative societies in the State of Tamil Nadu.

WHEREAS the agricultural service co-operative societies are vital co-operative organisations which play a crucial role in helping farmers at the village level;

AND WHEREAS no elections for the committees or the boards of the agricultural service co-operative societies have been held after the year 1975;

AND WHEREAS the continuance of the committees or the boards of such agricultural service co-operative societies for a long period without elections will not be conducive to the orderly development and growth of the co-operative movement at the village level;

AND WHEREAS it is expedient to provide for the appointment of Special Officers for such co-operative societies for a limited period, in the public interest, to manage the affairs of such co-operative societies and for the purpose of conducting free and fair elections to the committees or the boards under the Tamil Nadu Co-operative Societies Act, 1983 (Tamil Nadu Act 30 of 1983);

Be it enacted by the Legislature of the State of Tamil Nadu in the Thirty-seventh Year of the Republic of India as follows:—

1. **Short title, extent and commencement.**—(1) This Act may be called the Tamil Nadu Agricultural Service Co-operative Societies (Appointment of Special Officers) Act, 1986.

   (2) It extends to the whole of the State of Tamil Nadu.

   (3) It shall be deemed to have come into force on the 28th September 1985.

2. **Definitions.**—In this Act, unless the context otherwise requires,—

   (a) "agriculture" includes horticulture, floriculture, raising of crops (including plantation, tree crops and garden produce), seed farming
"agricultural service co-operative society" means a primary co-operative society, which has as its principal object the raising of funds to be lent to its members primarily for agricultural production, animal husbandry, pisciculture including fish catching, apiculture and sericulture and all activities incidental or ancillary thereto or for such other purposes as the Government may, by notification, specify in this behalf, but does not include a financing bank;

"committee" or "board" means the governing body of an agricultural service co-operative society to whom the management of its affairs is entrusted;

"Co-operative Societies Act" means the Tamil Nadu Co-operative Societies Act, 1961 (Tamil Nadu Act 53 of 1961);

"Government" means the State Government;

"primary co-operative society" means a registered society, but does not include—

(i) an apex society, or
(ii) a central society.

Explanation.—For the purposes of this clause—

(i) "apex society" means a registered society whose area of operation extends to the whole of the State of Tamil Nadu and which has as its principal object, the promotion of the principal objects of, and the provision of facilities for the operations of other registered societies affiliated to it and includes any registered society notified by the Government as an apex society;

(ii) "central society" means a registered society whose area of operation is confined to a part of the State of Tamil Nadu and which has as its principal object, the promotion of the principal objects of, and the provision of facilities for the operations of, other registered societies affiliated to it and includes any registered society notified by the Government as a central society;

(g) words and expressions used and not defined in this Act but defined in the Co-operative Societies Act shall have the meanings respectively assigned to them in that Act.

3. Term of office of members of committee or board of agricultural service co-operative societies to expire.—Notwithstanding anything contained in the Co-operative Societies Act, or in any other law for the time
being in force or in any decree or order of any court, tribunal or other authority, the term of office of the members of the committee or the board, as the case may be, of every agricultural service co-operative society, including its president and vice-president, or chairman and vice-chairman or secretary or treasurer (not being a paid employee), as the case may be, holding office as such immediately before the 28th September 1985 shall expire on the 28th September 1985 and such members shall vacate their office on and from the 28th September 1985.

4. **Appointment of Special Officers.**—(1) (a) Notwithstanding anything contained in the Co-operative Societies Act, or in any other law for the time being in force, or in any decree or order of any court, tribunal or other authority, on and from the 28th September 1985, the Registrar shall appoint Special Officers to manage the affairs of the agricultural service co-operative societies referred to in section 3.

(b) Notwithstanding anything contained in this Act, any Special Officer appointed under sub-section (1) of section 72 of the Co-operative Societies Act to manage the affairs of an agricultural service co-operative society and holding office as such on the 28th September 1985 shall be deemed to be the Special Officer appointed under clause (a) in respect of that society.

(c) Nothing in this sub-section shall prevent the appointment of the same person as Special Officer for two or more agricultural service co-operative societies.

(2) Each Special Officer appointed or deemed to be appointed under sub-section (1) shall hold office for a period of nine months on and from the 28th September 1985:

Provided that if any vacancy arises in the office of the Special Officer, the vacancy shall be filled up by the Registrar and the person appointed in the vacancy shall hold office for the remainder of the said period.

(3) The Special Officer appointed or deemed to be appointed under sub-section (1) shall, subject to the control of the Registrar and to such directions as he may, from time to time, give, have power to exercise all or any of the functions of the committee or the board, as the case may be, or of any officer of the agricultural service co-operative society and to take such action as may be required in the interest of such co-operative society.

(4) The Government may fix the remuneration payable to the Special Officer appointed under sub-section (1) and the amount of remuneration so fixed and such other expenditure incidental to the management of the agricultural service co-operative society as may be approved.

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by the Registrar, shall, subject to such directions as the Government may give in this regard, be payable from the funds of such co-operative society.

5. Law on co-operative societies for the time being in force and the rules made thereunder to apply to Special Officer.—Except as otherwise provided in section 4, the provisions of the Co-operative Societies Act and the rules made thereunder or, as the case may be, the Tamil Nadu Co-operative Societies Act, 1983 (Tamil Nadu Act 30 of 1983) and the rules made thereunder shall apply in relation to a Special Officer appointed or deemed to be appointed under sub-section (1) of that section as they apply in relation to a Special Officer appointed under sub-section (1) of section 72 of the Co-operative Societies Act or, as the case may be, under sub-section (1) of section 88 of the Tamil Nadu Co-operative Societies Act, 1983 (Tamil Nadu Act 30 of 1983).

6. Delegation of powers of Government.—(1) The Government may, by notification, authorise the Registrar to exercise any of the powers vested in them under section 4 in respect of all or any of the agricultural service co-operative societies.

(2) The exercise of any power delegated under sub-section (1) shall be subject to such restrictions and conditions as may be specified in the notification and subject also to control and revision by the Government.

7. Protection of action taken in good faith.—(1) No suit, prosecution or other legal proceedings shall lie against any person for anything which is in good faith done or intended to be done in pursuance of this Act.

(2) No suit or other legal proceedings shall lie against the Government for any damage caused or likely to be caused by anything which is in good faith done or intended to be done in pursuance of this Act.

8. Saving.—Nothing contained in this Act shall apply to any scheduled co-operative society specified in Part A, Part B or Part C of the Schedule to the Tamil Nadu Co-operative Societies (Appointment of Special Officers) Act, 1976 (President's Act 25 of 1976) or any other co-operative society included in that Schedule under section 8 of that Act.
9. Repeal and saving.—(1) The Tamil Nadu Agricultural Service Co-operative Societies (Appointment of Special Officers) Ordinance, 1985 (Tamil Nadu Ordinance 6 of 1985) and the Tamil Nadu Agricultural Service Co-operative Societies (Appointment of Special Officers) Amendment Ordinance, 1985 (Tamil Nadu Ordinance 15 of 1985), are hereby repealed.

(2) Notwithstanding such repeal, anything done or any action taken under the Tamil Nadu Agricultural Service Co-operative Societies (Appointment of Special Officers) Ordinance, 1985, as amended by the Tamil Nadu Agricultural Service Co-operative Societies (Appointment of Special Officers) Amendment Ordinance, 1985, shall be deemed to have been done or taken under this Act.

(By order of the Governor)

S. VADIVELU,
Commissioner and Secretary to Government,
Law Department.
The following Act of the Tamil Nadu Legislative Assembly received the assent of the Governor on the 11th December 1986 and is hereby published for general information:—

**ACT No. 74 OF 1986.**

An Act to amend the Tamil Nadu Agricultural Service Co-operative Societies (Appointment of Special Officers) Act, 1986.

Be it enacted by the Legislative Assembly of the State of Tamil Nadu in the Thirty-seventh Year of the Republic of India as follows:—

1. Short title and commencement.—(1) This Act may be called the Tamil Nadu Agricultural Service Co-operative Societies (Appointment of Special Officers) Amendment Act, 1986.

   (2) It shall be deemed to have come into force on the 27th June 1986.

2. Amendment of section 4, Tamil Nadu Act 17 of 1986.—In section 4 of the Tamil Nadu Agricultural Service Co-operative Societies (Appointment of Special Officers) Act, 1986 (Tamil Nadu Act 17 of 1986) (hereinafter referred to as the principal Act), in sub-section (2), for the words “nine months”, the words “one year and six months” shall be substituted.

3. Repeal and saving.—(1) The Tamil Nadu Agricultural Service Co-operative Societies (Appointment of Special Officers) Amendment Ordinance, 1986 (Tamil Nadu Ordinance 4 of 1986) is hereby repealed.

   (2) Notwithstanding such repeal, anything done or any action taken under the principal Act, as amended by the said Ordinance, shall be deemed to have been done or taken under the principal Act, as amended by this Act.

(By order of the Governor),

S. VADIVELU,
Commissioner and Secretary to Government,
Law Department.
The following Act of the Tamil Nadu Legislative Assembly received the assent of the Governor on the 19th March 1987 and is hereby published for general information:—

ACT No. 6 OF 1987.

An Act further to amend the Tamil Nadu Agricultural Service Co-operative Societies (Appointment of Special Officers) Act, 1986.

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Thirty-eighth Year of the Republic of India as follows:—

1. Short title and commencement.—(1) This Act may be called the Tamil Nadu Agricultural Service Co-operative Societies (Appointment of Special Officers) Amendment Act, 1987.

   (2) It shall come into force at once.

2. Amendment of section 4, Tamil Nadu Act 17 of 1986.—In section 4 of the Tamil Nadu Agricultural Service Co-operative Societies (Appointment of Special Officers) Act, 1986 (Tamil Nadu Act 17 of 1986), in sub-section (2), for the words “one year and six months”, the words “two years and six months” shall be substituted.

(By order of the Governor.)

S. VADIVELU,
Commissioner and Secretary to Government, Law Department.
The following Act of the Tamil Nadu Legislative Assembly received the assent of the Governor on the 17th November 1989 and is hereby published for general information:—

ACT No. 37 OF 1989:

An Act further to amend the Tamil Nadu Agricultural Service Co-operative Societies (Appointment of Special Officers) Act, 1986.

Be it enacted by the Legislative Assembly of the State of Tamil Nadu in the Fortieth Year of the Republic of India as follows:—

1. (1) This Act may be called the Tamil Nadu Agricultural Service Co-operative Societies (Appointment of Special Officers) Amendment Act, 1989.

(2) It shall be deemed to have come into force on the 27th day of September 1989.

2. In section 4 of the Tamil Nadu Agricultural Service Co-operative Societies (Appointment of Special Officers) Act, 1986 (hereinafter referred to as the principal Act), in sub-section (2), for the words "four years", the words "four years and five months" shall be substituted.

3. (1) The Tamil Nadu Agricultural Service Co-operative Societies (Appointment of Special Officers) Amendment Ordinance, 1989, is hereby repealed.

(2) Notwithstanding such repeal, anything done or any action taken under the principal Act, as amended by the said Ordinance, shall be deemed to have been done or taken under the principal Act, as amended by this Act.

(By order of the Governor)

P. Jeyasingh Peter,
Secretary to Government, Law Department.